

**NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/12/2016 AT 10.30 AM**

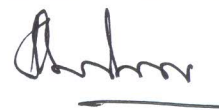
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/162/2016  
NAME OF THE PETITIONER(S) : Sampath kumar Aandara  
NAME OF THE RESPONDENT(S) : M/s Sculpt Design Consultancy Pvt Ltd & 2 Others  
UNDER SECTION : 397/398

| S.No. | NAME (IN CAPITAL) | DESIGNATION            | SIGNATURE |
|-------|-------------------|------------------------|-----------|
|       |                   | REPRESENTATION BY WHOM |           |

V. SUBRAMANIAN

Petitioner's Counsel



KAUSHIKEN SHARMA

Counsel for Respondent



**ORDER**

Counsel for petitioner present. Counsel for respondents present. Counsel for respondents has submitted a memo stating that the matter has been settled between the parties and accordingly the terms of settlement are drawn in black and white. The memo is taken on record. Counsel for petitioner has submitted a memo that reveals a complaint against the petitioner for non-payment of his fees. The petitioner is directed to remain present before this Bench on the next date of hearing in order to confirm the terms of settlement filed by way of memo ~~filed~~ by the counsel for respondents, and to answer the non-payment of professional fee of his counsel. Counsel for petitioner is directed to take a copy of the order and serve upon the petitioner for his personal appearance before this Bench. Put up on **20.01.2017 at 10.30 A.M.**

(Ch Mohd Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)